

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES "B", BANGALORE**

Before Shri George George K, JM & Shri B.R.Baskaran, AM

ITA No.2563/Bang/2019 : Asst.Year 2011-2012

Shri Dhondiram Hemu Rathod Toravi, Keshral LT-2 Dist : Vijayapur Karnataka - 586 101. PAN : ANCP9484N.	v.	The Income Tax Officer Ward 1 Vijayapur.
(Appellant)		(Respondent)

Appellant by : Sri.Ashok A.Kulkarni, Advocate
Respondent by : Sri.Priyadarshi Mishra, Addl.CIT-DR

Date of Hearing : 26.08.2021	Date of Pronouncement : 26.08.2021
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ORDER

Per George George K, JM

This appeal at the instance of the assessee is directed against CIT(A)'s order dated 26.09.2019. The relevant assessment year is 2011-2012.

2. At the time of hearing before us, the learned Counsel for the assessee has placed a letter dated 19.08.2021, and contended that the assessee had opted to resolve the dispute raised in this appeal under the provisions of Direct Tax Vivad Se Vishwas Act, 2020. He, therefore, prayed that the appeal may be treated as withdrawn. In view of the submission made by the learned Counsel for the assessee, we dismiss the appeal filed by the assessee as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on this 26th day of August, 2021.

Sd/-
(B.R.Baskaran)
ACCOUNTANT MEMBER

Sd/-
(George George K)
JUDICIAL MEMBER

Bangalore; Dated : 26th August, 2021.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A), Hubballi.
4. The Pr.CIT, Belgaum..
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore